

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1812/ND/2019**

**IN THE MATTER OF:**

**Mr. Anupam Enterprises**

**...PETITIONER**

**Vs.**

**M/s. Aarchy Infrastructures Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.12.2019**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Hitesh Gupta Proxy  
Counsel on behalf of Sohaib  
Alam, Advocate**

**For the Respondent/ Corporate-debtor**

**:Mr. Ujas Kumar, Advocate**

**ORDER**

Heard the submissions made by the proxy counsel for petitioner. Mr. Ujas Kumar, Advocate has appeared on behalf of the corporate debtor and submitted that the matter has already been settled between the parties. Therefore, learned counsel for the corporate-debtor seeks time to file a settlement agreement. List the matter on 08<sup>th</sup> January, 2020.

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**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(Abni Ranjan Kumar Sinha)  
Member (J)**